

(xvii) Sabarkantha Gandhinagar Gramin Bank, Himatnagar (Gujarat)

[Placed in Library. See No. LT-396/96]

(10) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the year ended on the 31st March, 1996 alongwith Audited Accounts under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

[Placed in Library. See No. LT-397/96]

**Notification, published under Section 13 of the Central Silk Board Act, 1948.**

THE MINISTER OF TEXTILES (SHRI R.L.JALAPPA):  
Sir, I beg to lay on the Table—

A copy of the Notification No. G.S.R. 226 (Hindi and English versions) published in Gazette of India dated the 1st June, 1996 making certain amendments to the Central Silk Board (Consolidated) Recruitment Rules, 1989, issued under section 13 of the Central Silk Board Act, 1948.

[Placed in Library, See No. LT-398/96]

**Annual Report and Review on the Working of Electronics and Computer Software Export Promotion Council, New Delhi for 1995-96, etc.**

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : Sir, I beg to lay on the Table —

(1) (i) A copy of the Annual Report (Hindi and English version) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1995-96, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1995-96.

[Placed in Library. See No. LT-399/96]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies (Volume-I) for the year 1994-95.

(ii) A copy of the Review (Hindi and English

versions) by the Government of the working of the Export Inspection Council and Export Inspection Agencies (Volume-I) for the year 1994-95.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-400/96]

(4) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies (Volume-II) for the year 1994-95, alongwith Audited Accounts.

(5) Statement (Hindi and English versions) showing reason for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT-401/96]

**High Court Judges Travelling Allowances (Amendment) Rules, 1996**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA):  
Sir, on behalf of Shri Ramakant D. Khalap, I beg to lay on the Table —

A copy of the High Court Judges Travelling Allowances (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 268(E) in Gazette of India dated the 3rd July, 1996, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.

[Placed in Library. See No. LT-402/96]

1202 hrs.

[English]

**MESSAGE FROM RAJYA SABHA**

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Friday, the 2nd August, 1996, adopted the following Motion :—

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to the nomination by the Chairman of six Members from the Rajya Sabha to the Parliamentary Committee to review the rate of dividend which is at present payable by the Indian Railways to the General Revenues as well as other ancillary matters in connectio